87

schedule IV of the Act. Contravention of any provisions of the Act (except Chapter V A and Section 38J) attracts a term of imprisonment upto three years or a fine of upto Rs. 25,000 or both. Under the Export Policy also export of wild animals including their parts and products is prohibited. The State Government are constantly being reminded to effectively implement the provisions of low.

Foreign Universities Operating in India

3193. SHRI RAMDAS AGARWAL: DR. MAHESH CHANDRA SHARMA:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) whether Government's attention has been drawn to a newsitem published in the Times of India, dated 14th May, 1996, captioned "International degrees available on Indian Campuses cutting' down the boarding, travelling and studying expenses tremendously;
- (b) if so, what are the details of the foreign Universities country-wise, subject-wise, courses / fees / location-wise / term-wise available in India;
- (c) whether Indian Universities and their staff would also join foreign Universities in such international courses; and
- (d) details including recognition thereof by Central and State Government Departments after completion of such studies?

THE MINISTER OF STATE IN THE DEPTT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) The required information is being collected and will be laid on the Table of the House.

"Creation of posts in C.P.C.B."

- 3194 SHRI GUNDAPPA KOR-WAR: will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the details of the proposals for creation of posts of Director, Additional Director, Senior Law Officer and Law Officer submitted by the Central Pollution Control Board (CPCB) for approval during the last two years;
- (b) the details of the proposals which are still pending; and
- (c) the specific reasons for keeping them pending for such a long time?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD): (a) to (c) The Hon'ble Supreme Court vide its order in W.P. No. 3727 of 1985 in the matter of Shri M.C. Mehta vs. Union of India and Others dated 28.7.1995, directed that the Member-Secretary, Central Pollution Control Board (CPCB), may send a proposal for setting up Environmental Surveillance Squads in each of the zonal offices of the CPCB in the country, to the Ministry of Environment and Forests. The Chairman, Central Pollution Control Board, had send a proposal on 3.8.1995 for creation, inter-alia, of the following posts:

- (i) Director 2 posts;
- (ii) Additional Director 8 posts.

These posts have been sanctioned by the Minisitry of Environment and Forests in consultation with the Ministry of Finance, on 1.3.1996, after due examination.

The Central Pollution Control Board had also sent a proposal for creation of one post each of Senior Law Officer and Law Officer in the CPCB, on 6.2.1995. This prope .1 of CPCB has been examined in this Ministry. The response of the CPCB on the work study to assess the quantum and quality of work to be performed by these officers in still